

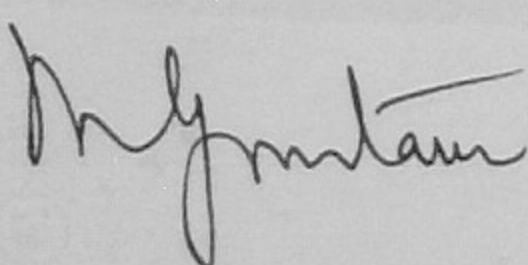
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 210 OF 2007

Applicant/s S.S. Maithani Respds. U.O.I. 2000

Advocate for Applicant/s Sh. R.M. Shukla Advocate for Respondent/s Sh. R.K. Srivastava

Notes of the Registry	Orders of the Tribunal
	Sheet No. <u>11</u> <u>07/01/09</u> Hon. Mr. Ashok S. Karmadikar, JM. Hon. Mrs. Manjulika Gautam, AM. Note for the applicant even in the revised call. Sh. R.K. Srivastava for the respondents. Having regard to the fact that office has noted the defects, in spite of that learned counsel for the applicant has not taken steps to remove the same; and thereafter when the matter has been listed before the Court learned counsel sent ^{leave} applications again and again. In the absence of learned counsel for the applicants, without noticing the defects notified by the office, O.A. was admitted. Subsequently C.A. was filed by the respondents. After filing the C.A., no R.A. is filed as on today - and no representation is made on behalf of the applicant. Having regard to the same, we do not find any justification in adjourning the matter. Accordingly O.A. stands dismissed for non-prosecution.  AM.  JM. ②